

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 121

IA(I.B.C)/2279(CH)2023

IA(I.B.C)/951(CH)2022

IA(I.B.C)/2272(CH)2023

IA(I.B.C)/950(CH)2022

IA(I.B.C)/998(CH)2024

In

CP (IB) No. 392/Chd/HP/2018

(Admitted)

IN THE MATTER OF:

Punjab National Bank

... **Petitioner-Financial Creditor**

Versus

Kut Energy Pvt. Ltd.

... **Respondent-Corporate Debtor**

Under Section: 7, 54(1), 50(1), 60(5), 43(1) r/w 44(1), IBC 2016

Order delivered on 29.04.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 13.06.2024.

Sd/-
Court Officer

Priyanka
April 29, 2024